

State Vs. Sonu Mehra
FIR No. 481/20
PS Civil Lines
U/s 392/411/182/34 IPC

15.01.2021

Vide Office Order No. 1417/25841-991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up physically today.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Mr. Nikhil Yadav, Ld. LAC for accused.

In compliance of order dated 08.01.2021, IO has not filed report verifying the permanent address of applicant/accused as furnished by LAC for applicant/accused.

Let notice be issued to IO concerned to file address verification report of accused on **25.01.2021**.

Let a copy of order dated 08.01.2021 as well as this order be sent to IO alongwith notice.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant/ applicant.


(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/15.01.2021

15.01.2021

Vide Office Order No. 1417/25841-991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up physically today.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.
Sh. Vikas Agrawal, Ld. LAC for applicant/accused.

An application has been moved electronically by Ld. LAC for the applicant/accused for release of applicant/accused on personal bond stating that applicant/accused was admitted on bail by this Court vide order dated 04.12.2020 and applicant/accused was directed to furnish his personal bond in the sum of Rs. 20,000/- with one surety of like amount. However, applicant/accused is unable to furnish his surety due to which he is languishing in the jail. Ld. LAC for applicant/accused submits that applicant/accused is in J/C since 28.07.2020, therefore, it is prayed that considering the condition of applicant/accused, he may be released on his personal bond.

Reply has been filed by IO electronically. Same has been supplied to Ld. LAC for applicant/accused. IO in his reply has stated that address of applicant/accused is unverified and he does not stay at the address mentioned in the application.

Ld. substitute APP for State has vehemently opposed the release of applicant/accused on personal bond on the ground that applicant/accused is a vagabond and the offence alleged against him is serious in nature.

Heard. Record perused. Keeping in view the reply filed by IO that address of applicant/accused is not verified and he does not stay at the address mentioned in the application, this Court does not deem it fit to release the applicant/accused on personal bond.

Hence, the present application stands dismissed.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)

MM-06(C)/THC/Delhi/15.01.2021

15.01.2021

Vide Office Order No. 1417/25841-991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up physically today.

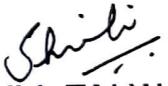
Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

None on behalf of applicant appeared despite repeated calls.

This is an application for cancellation of superdarinama in respect of vehicle bearing registration No. DL-8C-AN-0534 was moved on behalf of applicant.

Since none on behalf of applicant has appeared, put up for consideration on the above said application on **28.01.2021**.

One copy of the order be uploaded on Delhi District Court website. Copy of this order be also sent to the e-mail of SHO PS Civil Lines/ Sadar Bazar and Ld. Counsel for the applicant.


(SHIVLI TALWAR)

MM-06(C)/THC/Delhi/15.01.2021

e-FIR NO. 035337/19
P.S. Sadar Bazar

15.01.2021

Vide Office Order No. 1417/25841-991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up physically today.

This is an application for releasing of vehicle bearing No. DL-10-SS-6297 with the permission for disposal with liberty of sale has been filed by applicant/AR Mohd. Basharat Ali.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State.

None on behalf of applicant appeared despite repeated calls.

Reply to the present application has been filed. Same is taken on record.

Since none has appeared on behalf of applicant, put up for consideration on the above said application on **16.01.2021.**

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant/ applicant.



(SHIVLI TALWAR)

MM-06(C)/THC/Delhi/15.01.2021

State Vs. Nitin @ Kamal @ Bagga
FIR No. 186/20
PS Sadar Bazar
U/s 392/411 IPC

15.01.2021

Vide Office Order No. 1417/25841-991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up physically today.

File taken up today on the application for grant of bail U/s 437 Cr.P.C. moved on behalf of applicant/accused Nitin @ Kamal @ Bagga s/o Sh. Kale Ram

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State
Sh. Vikas Agrawal, Ld. LAC for applicant/accused.

It is submitted by Ld. LAC for applicant/accused that applicant/accused is innocent and has been falsely implicated in the present case. It is further submitted that no recovery has been made from or at the instance of the applicant/accused and the alleged recovery has been planted by the police. It is further submitted that the applicant/accused is in J/C since 12.09.2020 and investigation qua him is already complete and charge-sheet has already been filed in the present matter and further custodial interrogation of the applicant/accused is no more required. It is further submitted that the applicant/accused belongs to a very poor family, he is a labourer by profession and and is the sole bread earner of his family. It is further submitted that applicant/accused is a permanent resident of Delhi. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that the applicant/accused was apprehended on the date of incident itself at the instance of complainant and case property i.e. stolen mobile phone was recovered from his possession. It is further stated that applicant/accused is a BC of the area of PS Sadar Bazar and involved in many other criminal cases.

Ld. substitute APP for the State has opposed the bail application on the ground that case property has been recovered from the possession of the



applicant/accused. It is further submitted that applicant/accused was apprehended on the date of incident itself on the identification of complainant. It is submitted that the applicant/accused is a habitual offender and has previous involvement in many criminal cases and he may commit similar offences again, if released on bail.

I have given thoughtful consideration to the facts and circumstances of the case and carefully perused the record in light of submissions made before me.

Allegations against the applicant/accused are grave and serious in nature. Applicant/accused was apprehended on the identification of complainant. Perusal of previous involvement report filed by IO reveals that applicant/accused is a habitual offender and has been involved in multiple other cases of a similar nature. Hence, there is strong likelihood that applicant/accused may commit similar offences again, if released on bail. Thus, considering the antecedents of applicant/accused, gravity of the offence and seriousness of the allegations, this Court is not inclined to grant bail to the applicant/accused at this stage. Hence, bail application of applicant/accused stands dismissed.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)
MM-06(C)/THC/Delhi/15.01.2021

State Vs. Nitin @ Kamal @ Bagga
e-FIR No. 000387/20
PS Sadar Bazar
U/s 379/411 IPC

15.01.2021

Vide Office Order No. 1417/25841-991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up physically today.

File taken up today on the application for grant of bail U/s 437 Cr.P.C. moved on behalf of applicant/accused Nitin @ Kamal @ Bagga s/o Sh. Kale Ram

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State
Sh. Vikas Agrawal, Ld. LAC for applicant/accused.

It is submitted by Ld. LAC for applicant/accused that applicant/accused is innocent and has been falsely implicated in the present case. It is further submitted that no recovery has been made from or at the instance of the applicant/accused and the alleged recovery has been planted by the police. It is further submitted that the applicant/accused is in J/C since 12.09.2020 and investigation qua him is already complete and charge-sheet has already been filed in the present matter and further custodial interrogation of the applicant/accused is no more required. It is further submitted that the applicant/accused belongs to a very poor family, he is a labourer by profession and and is the sole bread earner of his family. It is further submitted that applicant/accused is a permanent resident of Delhi. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that a part of stolen amount i.e. Rs. 1500/- out of the total stolen amount of Rs. 20,000/- was recovered from the possession of applicant/accused. It is further stated that applicant/accused is a BC of the area of PS Sadar Bazar and involved in many other criminal cases.

Ld. substitute APP for the State has opposed the bail application on the ground that a part of stolen amount i.e. Rs. 1500/- out of the total stolen



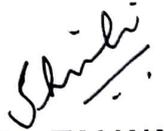
amount of Rs. 20,000/- was recovered from the possession of applicant/accused. It is submitted that the applicant/accused is a habitual offender and has previous involvement in many criminal cases and he may commit similar offences again, if released on bail.

I have given thoughtful consideration to the facts and circumstances of the case and carefully perused the record in light of submissions made before me.

Perusal of previous involvement report filed by IO reveals that applicant/accused is a habitual offender and has been involved in multiple other cases of a similar nature. Hence, there is strong likelihood that applicant/accused may commit similar offences again, if released on bail. Thus, considering the antecedents of applicant/accused, this Court is not inclined to grant bail to the applicant/accused at this stage. Hence, bail application of applicant/accused stands dismissed.

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)

MM-06(C)/THC/Delhi/15.01.2021

State Vs. Mukesh @ Chinu
FIR No. 163/20
PS Sadar Bazar
U/s 392/411 IPC

15.01.2021

Vide Office Order No. 1417725841-991 DJ(HQ)/Covid Lockdown/ Physical Courts Roster/ 2020 dated 23.12.2020, the cases are being taken up physically today.

File taken up today on the application for grant of bail U/s 437 Cr.P.C. moved on behalf of applicant/accused Mukesh @ Chinu s/o sh. Ram Kishan.

Present : Sh. Pankaj Gulia, Ld. Substitute APP for the State
Sh. Vikas Agrawal, Ld. LAC for applicant/accused.

It is submitted by Ld. LAC for applicant/accused that applicant/accused is innocent and has been falsely implicated in the present case. It is further submitted that no recovery has been made from or at the instance of the applicant/accused and the alleged recovery has been planted by the police. It is further submitted that the applicant/accused is in J/C since 23.08.2020 and investigation qua him is already complete and charge-sheet has already been filed in the present matter and further custodial interrogation of the applicant/accused is no more required. It is further submitted that the applicant/accused belongs to a very poor family, he is a manual worker by profession and and is the sole bread earner of his family. It is further submitted that applicant/accused is a permanent resident of Delhi. Therefore, it has been prayed that the applicant/accused be released on bail.

Reply of IO has been filed electronically. Copy of same has been sent to Ld. Counsel for the applicant/accused electronically. Perusal of the same reveals that the applicant/accused was apprehended on the identification of the complainant and Rs. 2000/- out of the total stolen amount of Rs. 5000/- was recovered from his possession. It is further stated that applicant/accused is involved in many other criminal cases.

Ld. Substitute APP for the State has opposed the bail application on the ground that Rs. 2000/- out of the total stolen amount of Rs. 5000/- was recovered from the possession of the applicant/accused. It is further submitted

that applicant/accused was apprehended on the identification of complainant. It is further submitted that the applicant/accused has previous involvement in four other criminal cases and he may commit similar offences again, if released on bail.

I have given thoughtful consideration to the facts and circumstances of the case and carefully perused the record in light of submissions made before me.

Applicant/accused is languishing in J/C since almost five months. Recovery has already been effected, investigation is complete and charge-sheet has already been filed. Thus, applicant/accused is no more required for any custodial interrogation. This Court is of the considered view that no fruitful purpose would be served by keeping the accused behind bars. Hence, applicant/accused is admitted to bail subject to furnishing of personal bond in the sum of Rs. 10,000/- with one surety of like amount, to the satisfaction of Id. Duty MM as per prevailing duty roster, subject to the following conditions:-

- 1. That the accused person(s) shall join investigation as and when called.**
- 2. That the accused person(s) shall attend the Court as per conditions of bond to be executed.**
- 3. That the accused person(s) shall not commit similar offence and;**
- 4. That the accused person(s) shall not directly/indirectly induce, give threat, or in any way dissuade the witnesses/persons acquainted with the facts of the case and also shall not tamper with the evidence.**

Accordingly, the present application is disposed off.

One copy of the order be uploaded on Delhi District Court Website. Copy of order be also sent to the e-mail of jail superintendent and SHO PS Civil Lines/Sadar Bazar and Ld. Counsel for the applicant.



(SHIVLI TALWAR)

MM-06(C)/THC/Delhi/15.01.2021